

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No.2209/2018
MA No. 2462/2018

New Delhi this the 12th day of March, 2019

**HON'BLE MS. NITA CHOWDHURY, MEMBER (A)
HON'BLE MR. S.N. TERDAL, MEMBER (J)**

1. Promila Parmar, aged about 34 years,
W/o Sh. Om Prakash,
R/o House No. 53,
Village-Kirari,
New Delhi-110 086
2. Puneet Vijayran, Aged about 24 years,
S/o Sh. Subhash Kumar Vijayran,
R/o H.No.53, Village-Kirari,
New Delhi-110 086
3. Onkar Nath Tiwari, Aged about 35 years,
S/o Vijay Pratap Tiwari,
R/o 101/3, A-Block, Street No. 09,
Behind Balaji Mandir,
Rohini, Sector-22, New Delhi

- Applicants

(None)

Versus

1. Government of NCT of Delhi,
Through Chief Secretary,
New Secretariat Building,
Near ITO, New Delhi
2. The Director,
Directorate of Education,
Government of NCT of Delhi,
Old Secretariat, Delhi-110054
3. Delhi Subordinate Service Selection Board,
Through its Chairman,
FC-18, Institutional Area, Karkardooma,
Delhi-110092

- Respondents

(By Advocates: Mrs. Esha Mazumdar and Mr. Kapil Aghnihotri)

ORDER (ORAL)

Ms. Nita Chowdhury, Member (A):-

Nobody has been appearing for the applicant for the last number of dates. We had asked the applicants on 17.01.2019 to answer the

question as to whether the applicants of this OA have qualified in the CTET exam or not. Despite being given a number of opportunities since then, no reply has been filed by the applicant.

2. As this entire OA hinges on the applicants qualifying the CTET examination, the failure of the applicants to file their results status and state clearly that they have qualified the CTET exam leads to the conclusion that they are not interested in filing the reply and prosecuting this matter. Hence, the OA is dismissed in default and for lack of prosecution. Consequently, MA No. 2462/2018 filed for seeking exemption from filing certified copy/fair copy/translation etc. is also dismissed. No costs.

(S. N. Terdal)
Member (J)

(Nita Chowdhury)
Member (A)